

Reconstituted Coffee Board

1648. **Shri Kavindra Varma:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether in reconstituting the Coffee Board the Government of India consulted the Small Coffee Growers' Association of Wayanad (Kerala) and the Association of Planters of Kerala;

(b) whether these Associations were asked to submit panels of names to Government;

(c) if so, whether anyone from either of these panels has been included in the reconstituted Coffee Board; and

(d) if not, the reasons therefor?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):

(a) to (c). Yes, Sir. Sarvashri K. N. Neelakantan and M. A. Dharmaraja Iyer, whose names were suggested by the Association of Planters of Kerala, have been included in the reconstituted Coffee Board.

(d) Does not arise.

Rubber Research Institute at Puthierppally

1649. **Shri Maniyangadan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the "Kottayam Zillah Rubber Thoghilali Union" had submitted a memorandum to the Chairman of the Rubber Board on the 27th April, 1961 demanding redress of certain grievances of the workers employed at the Rubber Research Institute at Puthierppally;

(b) whether all or any of the grievances mentioned in the memorandum have been redressed;

(c) what are the demands that have been accepted; and

(d) the reasons for not accepting the remaining demands?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):

(a) to (d). The information is being collected and will be laid on the Table of the House in due course.

Singareni Collieries Company

1650. **Shri Esvara Reddy:** Will the Minister of Labour and Employment be pleased to state:

(a) the amount of grant and subsidy given to Singareni Collieries Company for the construction of quarters for the miners since 1st July, 1952;

(b) the reasons for the delay in the matter of payment of subsidy; and

(c) whether Coal Mines Welfare Organisation is proposing to construct quarters for the miners during 1962-63?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) Rs. 2,74,008.90 nP.

(b) Execution and registration of the prescribed agreement by the colliery management.

(c) Yes.

Stools for Compositors in Government of India Press, New Delhi

1651. **Shri Nambiar:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether all the compositors in Government of India Press, New Delhi have been provided with stools for sitting as required under Section 44 of the Factories Act, 1948; and

(b) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):

(a) and (b). A large number of compositors have been provided with stools. The question about the supply of stools to the remaining is under consideration.